

Tribunal shall be final and binding on the parties to the disputes and shall be given effect to by them.

**Modernisation of Mineral Production
Technique**

31. SHRI MAYAVAN :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU :
SHRI R. BARUA :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that Government are considering a drastic change in the technique of Planning mineral production to ensure timely results for mining operations ;

(b) if so, the details of the new change made and with what result ;

(c) whether it is also a fact that the Polish Government has agreed to help India set up a planning cell and train Engineers in modern planning technique ; and

(d) if so, how many engineers have been trained so far ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) and (b). It is a constant endeavour of Government to develop a dynamic approach to the problems and re-orient their planning techniques to economise the cost of construction and to expedite the attainment of reasonable level of production so as to make the projects viable from an early date.

(c) The Polish Government have expressed their willingness to assist technically in the mineral development programme of this country. They have also offered to assist the National Coal Development Corporation for strengthening and building up a proper Design Cell in the National Coal Development Corporation so as to meet the growing needs of the Corporation. The scheme envisages imparting training to Mining Engineer, an Electrical/Mechanical Engi-

neer and an economist find a period of 3 to 4 months. The entire scheme is under consideration of the Government.

(d) Does not arise.

Sale of Sub-Standard and Spurious Drugs

32. SHRI MAYAVAN :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU :
SHRI R. BARUA :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Union Government has expressed its serious concern at the growing danger to the health of the people by sale of substandard and spurious drugs in the country ;

(b) if so, whether Government has urged the States to combat this menace ;

(c) if so, the other measures suggested by the Union Government and ;

(d) if so, how far these have been accepted by the State Governments ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING ; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) Yes.

(c) The States have also been urged to employ adequate staff at effective levels on reasonably attractive salaries and to provide for adequate laboratory facilities as well as efficient agencies for detection and prosecution. They are under consideration of the State Governments.

Second Oil Refinery in Assam

33. SHRI MAYAVAN :
SHRI RAM SEWAK YADAV :
SHRI BEDABRATA BARUA :

SHRI BENI SHANKER SHARMA :

SHRI N. R. LASKAR :

SHRI PRAKASH VIR SHASTRI :

SHRI S. C. SAMANTA :

SHRI CHENGALRAYA NAIDU :

SHRI R. BARUA :

SHRI MANIBHAI J. PATEL :

SHRI SHRI CHAND GOYAL :

SHRI B. K. DASCHOWDHURY :

SHRI D. N. PATODIA :

SHRI YASHWANT SINGH KUSHWAH :

SHRI N. R. DEOGHARE :

SHRI YASHPAL SINGH :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that in Assam there had been a great agitation for setting up a second State-owned refinery in the State ;

(b) if so, whether the Union Government have considered the demand of the Assam people ; and

(c) if not, the reasons therefor ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN) : (a) Yes.

(b) and (c). The Government of India appointed an Experts Committee to study the techno-economic feasibility of establishing additional refining capacity in the State of Assam. The report of the Expert Committee is under examination.

Interest Rates on Bank Deposits

34. SHRI K. P. SINGH DEO :
SHRI RAMAVATAR SHASTRI :
SHRI VASUDEVAN NAIR :
SHRI C. JANARDHANAN :
SHRI INDRAJIT GUPTA :
DR. RANEN SEN :

Will the Minister of FINANCE be pleased to state :

(a) whether the Committee of Bankers

appointed by the Reserve Bank to study the question regarding the interest rates on bank deposits have submitted its report to the Government ;

(b) if so, the salient features of the recommendations made by the Committee.

(c) whether Government have accepted the recommendations made by the Committee in toto ; and

(d) if not, the reasons therefor and the extent to which the recommendations of the Committee have been accepted by the Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). The main recommendations of the Committee of Bankers made in their report submitted to the Reserve Bank are that—

(i) no interest be paid on current deposits upto 45 days.

(ii) interest at 2.5% per annum be paid on deposits between 46 to 90 days.

(iii) scheduled banks be classified into four categories according to aggregate amount of deposits, viz.

(1) banks with deposits of Rs. 50 crores & above and all foreign banks ;

(2) banks with deposits between Rs. 25 to Rs. 50 crores ;

(3) banks with deposits between Rs. 10 to 25 crores ; and

(4) banks with deposits below Rs. 10 crores.

In order to give the smaller banks some leverage in attracting deposits, banks in categories (2), (3) & (4) be allowed to pay on deposits above 90 days, 1/8%, 1/4% & 1/2% per annum, respectively, more than the standard rates fixed for deposits with banks in category (1), the latter being allowed to continue at the then existing levels. For savings bank, rate of interest be prescribe.